(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) Yes, Sir, a Multi-Disciplinary Terror Monitoring Group (TMG) has been constituted in the State of Jammu and Kashmir.

TMG has been constituted to ensure synergized and concerted action against terror financing and other terror related activities in the State of Jammu and Kashmir.

Deadline for NRC in Assam

1314. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether disturbed by adverse media reports that updating of National Register of Citizens (NRC) in Assam, with the deadline looming on 31st July, 2019, in a slipshod manner, Supreme Court has warned the officials responsible for updating exercise to give fair hearings for all regarding their claims and objections;

(b) whether the country' s top Court has set 31st, July deadline for the completion of final NRC and has firmly refused to extend it any further; and

(c) whether Supreme Court has asked State Government to set up more such tribunals to deal with the rush of applicants before the deadline?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The Hon' ble Supreme Court *vide* its order dated 30.05.2019 in WP(C)274/2009 directed the State Coordinator, NRC, Assam to ensure that the hearings of the claims and objections are completed strictly in accordance with law by the officers and authorities concerned and that all such claims and objections are heard and disposed of well in time to ensure publication of the final National Register of Citizens (NRC) on the date stipulated by the Court *i.e.* 31st July, 2019. The court further directed the State Coordinator to ensure that all affected parties get a fair opportunity of hearing and to produce relevant documents.

(c) The Hon' ble Supreme Court also directed that 200 additional Foreigners Tribunals must be functional in the State of Assam before 01.09.2019.

Plan to modernise Uttar Pradesh police

1315. DR. ASHOK BAJPAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any plan to modernise Uttar Pradesh police keeping in view new and high tech security challenges;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The responsibility of equipping the State Police Forces lies with the State Governments by virtue of ' Police' being a State subject. However, Government of India supplements the efforts of State Governments by providing Central assistance under the scheme of ' Assistance to States for Modernisation of Police' to strengthen police infrastructure. Under the scheme the State Government formulates State Action Plans (SAPs) as per their strategic priorities and requirements. SAP of Uttar Pradesh has been approved by this Ministry. The SAP of Uttar Pradesh for 2019-20 includes weaponry, 3D Laser Scanner, Drone Neutralizer, Postmortem Kits, Bomb Disposal and Detection Squad (BDDS) vehicle, Automated Multi-Modal Biometric Identification System (AMBIS), Mobile Data Terminals (MDT) etc. Uttar Pradesh has been allocated an amount of ₹ 63.19 crores in 2019-20 out of which ₹ 47.39 crores has been released.

Border dispute between Maharashtra and Karnataka

†1316. SHRI NARAYAN RANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to declare Bijapur, Dharwad, Karwar and Belgaum districts, which were transferred from Bombay State to Mysore State, as Union Territories until the Maharashtra and Karnataka border dispute gets resolved in the Supreme Court;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) There is no such proposal under consideration.

(b) Question does not arise.

(c) The matter is presently *sub-judice*.

Duty allowance of Home Guards in UTs

†1317. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the duty allowances being provided to the Home Guards in Union Territories, at present;

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†Original notice of the question was received in Hindi.